



2026:AHC:32555

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2073 of 2026

Ashok Kumar And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Abhishek Kumar Yadav, Atul Kumar Yadav, Bhola Nath Yadav
Counsel for Respondent(s)	: C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The proceedings under Section 34 of the U.P. Revenue Code, 2006 was initiated by the petitioners before the respondent no.2-Tehsildar, Soraon, District Prayagraj, which was registered as Case No.1493 of 2016-18. In the said proceedings an ex-parte order was passed against the petitioners on 15.03.2016. Aggrieved against the aforesaid restoration application was filed on 29.05.2018.
2. It is argued by counsel for the petitioners that aforesaid restoration application is still pending consideration.
3. It is unfortunate that restoration application is pending consideration before the respondent no.2 for last more than seven years.
4. In the facts and circumstances of the case and in the interest of justice, present writ petition is disposed of finally directing the respondent no.2 to decide the aforesaid application expeditiously and positively within a period of six weeks from today.
5. Registrar (Compliance) is directed to communicate copy of this order to respondent no.2-Tehsildar, Soraon, District Prayagraj through District Magistrate, Prayagraj within a week.

(Prakash Padia,J.)

February 13, 2026
Pramod Tripathi